

**WITHHOLDING OF MONEY DEPOSITED BY THE EMPLOYEES**

\*532. SHRI M. P. BHARGAVA: Will the Minister of HEALTH FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to refer to Part (e) of the answer to Starred Question No. 25 given in the Rajya Sabha on the 13th February, 1968 and state:

(a) since when the case of a depositor relating to the alleged obtaining of false receipts by him from the Treasurer of the Employees' Thrift and Cooperative Society, Safdarjang Hospital, New Delhi, is under investigation by the Vigilance Officer of that Hospital and what is the result of the enquiry conducted by him so far, and

(b) whether it is also a fact that another depositor's money has also been withheld and if so, the reasons?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) The Vigilance Officer submitted his report on 19th April, 1968. He found the transactions to be highly suspicious and recommended a deeper probe. The report was forwarded to the Registrar of Cooperative Societies, Delhi, on 20th April, 1968 and the Registrar is examining the matter.

(b) Deposits of three individuals have been withheld pending instructions from the Registrar of Cooperative Societies.

SHRI M. P. BHARGAVA: May I know, Sir, when the investigating officer has recommended a deeper probe, what is happening about that "deeper probe"? Secondly, who is to order that deeper probe, and when is it likely to be appointed? Is it any particular person to be appointed for the deeper probe? Then, may I know whether the Registrar of Co-operative Societies has passed orders twice telling the Administrative Officer to make the payment to the depositor and yet that order is not being carried out and, if that is so, what action is being taken against the Administrative Officer who is under the administrative responsibility of the Health Ministry?

श्री राजनारायण : श्रीमन्, प्रश्न संख्या 530 भी इसी में जुड़वा दीजिये तो बहुत

अच्छा है, हमारा और भार्गव जी का प्रश्न एक ही है।

श्री अकबर अली खान : 530, वह तो खत्म हो गया।

श्री राजनारायण : हां, हां, 550, फाइव फाइव जीरो, 550। ये दोनों प्रश्न एक हैं।

MR. CHAIRMAN: The question is begun already.

SHRI B. S. MURTHY: Sir, as far as the order for the payment of the deposits is concerned, it was said that the Assistant Registrar had no legal authority to order such a realisation before the completion of the statutory inspection of the accounts. Though it was ordered, the Managing Committee did not do so.

The second question is as to who will make the enquiry. Again, it all depends upon the Registrar. He will take the whole matter into his consideration and order it.

SHRI M. P. BHARGAVA: May I know from the hon'ble Minister whether the Administrative Officer was justified to take disciplinary action against the depositors under his administrative control, and if that was justified why is the disciplinary action against the Administrative Officer by the Health Ministry not justified?

SHRI SATYA NARAYAN SINHA: It was alleged that the Administrative Officer threatened the depositor that he will be implicated in this case. Therefore, a case has been registered against that Administrative Officer before the Sub-Divisional Magistrate. He is being tried.

SHRI M. P. BHARGAVA: May I know from the hon. Minister what protection the poor depositors have from the Ministry in such cases where the officers controlling the societies want to play a fraud on those depositors?

SHRI SATYA NARAYAN SINHA: That is why this man is being prosecuted.

श्री राजनारायण : क्या सरकार को इस बात की जानकारी है कि सफदरजंग हास्पिटल इम्प्लायीज कोआपरेटिव्ह क्रेडिट एन्ड थ्रिफ्ट सोसायटी, नई दिल्ली में जो गबन हुआ वह

घबन पकड़ा गया और उस गबन के रुपये की पन्ति ले लिये वहाँ के अफिसरों ने सहायतार्थ 'हैला वान्ड' के वास्ते कर्मचारियों से पैसा लिया और उस पैसे में से वहाँ पर धन जमा हुआ और बाकायदा अदालत ने चार्जशीट लगाने का आर्डर कर दिया, प्राइमा फेसी केस हो गया, तो प्राइमा फेसी केस होने के बाद एडमिनिस्ट्रेटिव्ह आफिसर को मुअत्तल क्यों नहीं किया गया ? पहला सवाल ।

मेरा दूसरा सवाल है कि क्या उस एडमिनिस्ट्रेटिव्ह आफिसर से कर्नल अय्यर का कोई संबंध है—भानजा या दामाद का कोई रिश्ता है ?

श्री सत्य नारायण सिंह : इसका इस प्रश्न से क्या संबंध है ? एडमिनिस्ट्रेटिव्ह आफिसर पर तो केस दायर हुआ, क्रिमिनल केस । अब क्या किया जाय ?

श्री राजनारायण : तो मुअत्तल क्यों न किया जाय ? श्रीमन्, बाकायदा रूल्स हैं, जब बाकायदा प्राइमा फेसी केस हो जाय, चार्जशीट हो जाय तो उस आफिसर को मुअत्तल कर देना चाहिये । अभी तक वह आफिसर अपनी जगह पर क्यों है ?

श्री सत्य नारायण सिंह : यह बात सही है । एक केस ऐसा भी हुआ था, एक आदमी बचा हुआ था, एन्टीसिपेटरी बेल लेकर । मैंने उसको सस्पेन्ड कर दिया । अंडर द रूल्स जिसके ऊपर क्रिमिनल केस चल रहा है उसको सस्पेन्ड किया जाय । उसको आज नहीं तो कल सस्पेन्ड किया जाय ।

श्री राजनारायण : श्रीमन्, क्या सरकार सदन के सम्मानित सदस्यों को इसकी जानकारी देगी कि एक बार नहीं अनेक बार इस संबंध में मंत्रालय से हमने निवेदन किया, चिट्ठी लिखी, यही नहीं कि सवाल किया, कॉलिंग अटेन्शन भी दिया, शार्ट नोटिस दिया, किसी तरह से यह सवाल आज 550 नम्बर पर आया और वैसे ही सवाल माननीय भार्गव जी का है । मंत्री जी कह दें, हाँ,

हाँ, ठीक होगा तो होगा । क्यों नहीं होगा ? एक सवाल का आज तक उत्तर नहीं हो सका 'हाँ' में या 'ना' में । मेरा स्पष्ट प्रश्न है : अब तक चार्जशीट लग जाने के बाद वह आफिसर सस्पेन्ड क्यों नहीं किया गया ? यह मेरा सीधा सवाल है ।

SHRI B. S. MURTHY: Sir, no *prima facie* case has been established against the Administrative Officer. He has been only summoned.

श्री राजनारायण : पाइन्ट आफ आर्डर । माननीय मंत्री जी ने कहा, कहां क्रिमिनल प्रोसीडिंग चल रही है और डिप्युटी मिनिस्टर कह रहे हैं या स्टेट मंत्री यह कहते हैं कि नहीं । तो मैं यह जानना चाहता हूँ कि इस सदन में जो विभाग के मुख्य मंत्री हैं या जो उनके सहायक मंत्री हैं, उन दोनों में किस का उत्तर सही माना जाय । मेरा पाइन्ट आफ आर्डर है—किसका उत्तर सही है ।

श्री सत्य नारायण सिंह : दोनों उत्तर सही हैं, देखिये, एक चीज होती है प्राइमा फेसी केस इस्टेब्लिश करना या आपके ऊपर कोई भी आदमी मुकदमा दायर कर दे आपको समन हो जाय, दोनों में फर्क है । आप तो बड़े वकील हैं, आपको समझना चाहिये कि प्राइमा फेसी केस चार्जशीट का होता है, लेकिन मुकदमा दायर करना—आप बैठे हुए हैं, कोई मुकदमा दायर कर दे कोर्ट में, तो इसलिए हम उस एलीगेशन को देख लें । अगर चार्ज शीट है अंडर द रूल्स . . .

(Interruption.)

श्री राजनारायण : श्रीमन्, क्या यह प्राइवेट व्यक्ति ने निजी तौर से दाखिल किया है 'केस' या गवर्नमेंट की ओर से मुकदमा दाखिल है । यह तो मामूली सवाल है । सरकारी कर्मचारियों पर मुकदमा चल नहीं सकता बिना इजाजत के । कोर्ट में मामला गया कोर्ट ने बाकायदा आदेश किया कि हाँ, उन पर चार्जशीट लगता है उन पर नई दिल्ली की अदालत में मुकदमा चल रहा है . . .

श्री पिताम्बर दास : किस स्टेज में है ।

SHRI C. D. PANDE: Sir, I have personal knowledge of this case. One poor man and his family members deposited Rs. 10,000. Then when it was defalcated, the officer was approached. He said "If you want to take, take Rs. 4,000. Otherwise nothing will be given." Those gentlemen are still going from office to office and Member to Member. I have also written to certain authorities. They say "Yes, the case is correct; we are looking into these things." This gentleman has admitted that money has been defalcated and still he is being protected and shielded by superior authority. So, may I know whether the Government will take the earliest opportunity to see that these poor men are given some relief? It is a matter of great shame.

SHRI SATYA NARAYAN SINHA: I say, these two persons, whom the hon. Member presumably has in view, have been suspended...

SHRI C. D. PANDE: What about the officer at Safdarjung? He is connected with a man there called Iyer . . .

SHRI SATYA NARAYAN SINHA: He is Kuppuswamy. I do not know about Iyer. I said this man has been . . .

SHRI C. D. PANDE: Suspended or not?

SHRI SATYA NARAYAN SINHA: Not suspended yet.

**श्री राजनागयण :** श्रीमन्, इस पर आवा घटे का विवाद हो।

**श्री सत्य नारायण सिंह :** यह जो सोसायटी है यह बम्बई कोआपरेटिव्ह सोसायटी एक्ट के अंदर रेगुलेटेड है। डाइरेक्ट रिस्पॉसिबिलिटी इसमें तो सफदरजंग एडमिनिस्ट्रेशन से है नहीं। यह तो आपस की एक को-आपरेटिव्ह सोसायटी है। तब भी जो रुपया गया है उसके सिलसिले में दो आदमी सस्पेन्ड हुए। यह कुप्पूस्वामी . . .

**श्री सी० डी० पांडे :** यह कुप्पूस्वामी रह गया।

**श्री सत्य नारायण सिंह :** हां, कुप्पूस्वामी को भी देख लेंगे। अगर केस उसके ऊपर लगा है तो कुप्पू भी नहीं बचेगा।

(Many hon. Members stood up)

MR. CHAIRMAN: There are so many who are anxious to know more details on this question. I shall give you a half-an-hour discussion.

Next question.

#### INVESTMENT BY INDIANS ABROAD

\*533. SHRI BABUBHAI M. CHINAI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Chief Minister of Madras has recently made a statement to the effect that the Indians staying abroad were willing to invest all their foreign exchange earnings in India provided suitable climate for such investments was created;

(b) if so, whether Government had held any discussion with the Chief Minister of Madras to find out the details in this respect; and

(c) if so, what are the details of such discussion?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) Yes, Sir.

(b) No, Sir. The Government of India is already seized of the problem. At present persons of Indian origin are allowed to make investments in Indian joint stock companies engaged in industrial activities. The question of allowing them to make investments in proprietorship and partnership concerns as well as in trading and business concerns is already under the active consideration of the Government; orders on the liberalised policy are expected to be issued shortly.

(c) Does not arise.

SHRI BABUBHAI M. CHINAI: Sir, in view of the fact that of late, we are reluctant to receive foreign aid and foreign aid is diminishing day by day, and also in view of the fact that we have been given to understand by a responsible Chief Minister of a State, after his recent visit abroad, that there are many Indians who have investments abroad and who are prepared to come and invest them here, may I know whether the Government will be kind enough to assess this from the Chief Minister of Madras and let us know the approximate amount which he has in mind, and whether the Government is in a position to attract this amount which is very badly needed in this country?